

National Company Law Appellate Tribunal

Principal Bench, New Delhi

Company Appeal (AT) (Ins) No. 450 of 2020

IN THE MATTER OF:

**Government of India, Through Office of the
Deputy Commissioner GST & Central Excise,
Balasore Division**

...Appellant

Vs.

**Mr. Bhuvan Madan, Resolution Professional
of Ferro Alloys Corporation Ltd. & Ors.**

...Respondents

Present:

For Appellant:

**Mr. Prasenjeet Mohapatra and Ms. Nitya Thakur,
Advocates.**

**Mr. Mandal Balasore, GST Assistant
Commissioner.**

For Respondents:

Ms. Charu Bansal, Advocate for R-1.

Mr. Mukund Rawat, Advocate for R-2.

Ms. Pratiksha Mishra, Advocate for R-3.

Mr. Vaijayant Paliwal, Advocate.

ORDER

(Through Virtual Mode)

19.02.2021: From the perusal of the order dated 06.11.2020, it appears that this Tribunal, directed the Learned Counsel for the Appellant/ Government of India, four days time to file 'Notes of Submissions'.

From the perusal of the record, it appears that on 10.11.2020, Written Submissions have been filed on behalf of the Appellant, which is taken on record. Further, 'Notes of Submissions' have been filed on behalf of the Respondent No. 1 on 04.11.2020 and Respondent No. 3 on 11.11.2020.

Today, when the case was called out, Learned Counsel for the Appellant submitted that Union of India have reconstituted the Panel of

Learned Lawyers who will appear for GST and Central Excise matters and his name does not figure in the panel.

He prays time so that alternative arrangements be made, two weeks time is allowed to make alternative arrangements, so the new Counsel may appear.

Pleadings in this case is complete.

List the Appeal on **10th March, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

sr/nn